THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P.A. SANGMA); (a) No, Sir.

(b) and (c) Complaints under Section 406/409 IPC have been filed in both the ca&e\_s recently and the matter is being followed up with the Police authorities.

## **Ban on Recruitment**

\*268. SHRI SUKOMAL SEN: Will the Minister of FINANCE be pleased to state;

(a) whether the ban on recruitment In Central Government offices and public sector undertakings has been withdrawn; and

(b) what is the amount saved by Govarnment during the ban period?

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE (SHRI B. K. GADHVI); (a) and

(b) Tb.3 Government have recently modfied the guidelines regarding filling up of vacancies. According to tha revised guidlines, subject to fulfilment of certain conditions, vacancies both Pian and non-Plan arising due to promotion, retirement, death, resignation dismissal, removal or deputation etc can now be filled up.

Likewise, the Department of Public Enterprices of the Ministry of Industry have already reviewed the orders regarding ban on recruitment in the public sector enterprises. It is not considered feasible to impose ati absolute ban on recruitment to posts if the public sector enterprises which are run on commercial lines and are dealing with production and supply of essential goods and services. Accordingly, subject to certain conditions relaxation has been permitted 4n re-n-nU^ent to vacancies in public Sector enterprises.

It is not possible to make an estimate o\* the expenditure that weuld have occurred had there been no ban on fresh recruitment. As such an esti-

mate of the amount saved on thii account is not available.

to Questions

## Raids conducted by the Directorate of Revenue Intelligence

\*269. SHRI KAPIL VERMA: Will the Minister of FINANCE be pleased to state:

(a) whether the Directorate of Revenue Intelligence carried out a countrywide raid on 96 business and residential premises for offences under the Cu toms Act on 22 July, 1986; if so, with what results; and

(b) whether the D.R.I, also undertook a strict inspection of the baggage at the international airport the same day, if so, what was the outcome thereof?

THE MINISTER OF STATE IN MINISTRY OF FINANCE THE (SHRI JANARDHAN POOJARI); (a) On 21st/22nd July, 1986, the officers of the Directorate of Revenue Intelli gence launched a country-wide opera tion, code-named "RANA" in co-ordi, nation with the Customs authorities for unearthing custom<sub>s</sub> offences and foreign exchange racketeering-. Dur ing the operation, 96 business and residential premises, throughout th» country, were searched. As a result, worth Rs. 1.63 contraband goods crores, Indian and foreign currency worth Rs. 12.52 Iakhs and shares of face value Rs. 1.52 crores suspected to be in the names of fictitious firms, were seized. Incriminating documents indicating over-invoicing, non-repatri and other ation of export proceeds FERA violation to the tune of Rs.12.01 holding crores and in foreign banks worth US 19 million were also seized.

'(b) During the Operation. IOO per. cent examination of incoming passengers' baggage and 10 per cent examination of the outgoing passengers? baggage were undertaken at all the international airports. As a result.